

SHRI JYOTIRMOY BOSU: Sir, I want to make a submission. I am ignoring what Shri Raghu Ramaiah has said with the contempt that it deserves.

MR. SPEAKER: He has said nothing. What did he say?

SHRI SOMNATH CHATTERJEE (Burdwan): Sir, he must withdraw those words.... (Interruptions)

SHRI JYOTIRMOY BOSU: My submission is that since it involves a very senior member, who is the Deputy Leader of the ruling party, let people not catch the wrong end of the stick. Something should come out of it—either involve him or absolve him. If you keep it hanging for weeks or months, people would have to draw their own conclusion.

MR. SPEAKER: Mr. Jyotirmoy Bosu, how long will you keep on haunting us from that Committee!

12.15 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1973-74.

(ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the

year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9637/75.]

(b) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1973-74.

(ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9636/75.]

(c) (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1973-74.

(ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9639/75.]

(2) A copy each of the following Reports (Hindi and English versions) of the Development Council under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

(i) Annual Report of the Development Council for Heavy Electrical Industries for the year 1973-74.

(ii) Annual Report of the Development Council for Heavy Electrical Industries for the year 1974-75. [Placed in Library. See No. LT-9640/75.]

REVIEWS AND ANNUAL REPORTS

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): I beg to lay on the Table a

copy of the following papers (Hindi and English versions) under sub-section (1) of section 19A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT-9641/75]

(b) (i) Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1973-74

(ii) Annual Report of the Bharat Ophthalmic Glass Limited Durgapur, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT-9642/75]

**ALL INDIA SERVICES (PROVIDENT FUND)
THIRD AMDT. RULES, 1975**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a copy of the All India Services (Provident Fund) Third Amendment Rules 1975 (Hindi and English versions) published in Notification No G.S.R. 515 in Gazette of India dated the 26th April, 1975, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No LT-9643/75.]

NOTIFICATIONS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962.—

(i) G.S.R. 248 (E) and 249 (E) published in Gazette of India dated the 6th May, 1975 together with an explanatory memorandum

(ii) G.S.R. 250 (E) and 251 (E) published in Gazette of India dated the 6th May, 1975 together with an explanatory memorandum [Placed in Library See No LT-9644/75.]

(2) A copy of the Notification No G.S.R. 201 (E) published in Gazette of India dated the 18th April, 1975 containing the Agreement between the Government of India and the Government of Italy for the avoidance of double taxation of income of enterprises operating aircraft, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964 [Placed in Library. See No LT-9645/75]

NOTIFICATIONS, REVIEWS AND ANNUAL REPORTS, ETC.

ऊर्जा संशोधन में उप-संजी (श्री० सिद्धेश्वर प्रसाद) के श्री अणु साहित्य पी० शिल्प की धार से आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अन्तर्गत निम्नलिखित अधिसूचनाओं (हिन्दी तथा अंग्रेजी संस्करण) को एक-एक प्रति सभा पटल पर रखता हूँ :